



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ९, अंक ४५]

गुरुवार, ऑगस्ट ३, २०२३/श्रावण १२, शके १९४५

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ७८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra National Law University (Amendment) Bill, 2023 (L.C. Bill No. X of 2023), introduced in the Maharashtra Legislative Council on the 3rd August 2023, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

L. C. BILL No. X OF 2023.

A BILL

further to amend the Maharashtra National Law University Act, 2014.

Mah. VI of 2014. **WHEREAS** it is expedient further to amend the Maharashtra National Law University Act, 2014 for the purposes hereinafter appearing; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra National Law University (Amendment) Act, 2023. Short title.

Mah. VI of 2014. 2. In section 35 of the Maharashtra National Law University Act, 2014 (hereinafter referred to as "the principal Act"), for sub-section (3), the following sub-section shall be substituted, namely :— Amendment of section 35 of Mah. VI of 2014.

“(3) The accounts when audited shall be published by the Executive Council and a copy of the accounts together with the audit report shall be placed before the General Council and also shall be submitted to the State Government within one year of the close of the financial year. The State Government shall cause the audited annual accounts of the university received by it to be laid before both Houses of the State Legislature.”.

Amendment
of section 37
of Mah. VI of
2014.

3. In section 37 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely :—

“(2) The university shall submit the copies of the annual report along with the resolution of the General Council thereon to the State Government within one year from the conclusion of the academic year. The State Government shall lay the same before both Houses of the State Legislature at their next earliest session.”.

STATEMENT OF OBJECTS AND REASONS

Sub-sections (1) and (2) of section 35 of the Maharashtra National Law University Act, 2014 (Mah. VI of 2014) provides for preparation of annual accounts of the National Law University under the directions of the Executive Council and for audit of accounts atleast once in a year. Sub-section (3) of the said section 35 provides that the accounts when audited shall be published by the Executive Council and a copy of the accounts together with the audit report shall be placed before the General Council and shall also be submitted to the State Government. However, specific time period for submission of a copy of such accounts to the State Government by the university and laying of the audited annual accounts of the university before both Houses of the State Legislature is not provided in the said sub-section (3).

It is, therefore, considered expedient to amend sub-section (3) of said section 35, to provide for submission of the copy of accounts along with the audit report thereon to the State Government within one year of the close of the financial year and laying of the same before both Houses of the State Legislature.

2. Sub-section (1) of section 37 of the said Act provides that the Executive Council shall prepare the annual report containing such particulars as the General Council may specify. Sub-section (2) of the said section 37 provides that the copies of the annual report along with the resolution of the General Council thereon shall be submitted to the State Government and that the State Government shall lay the same before both the Houses of the State Legislature at their next earliest session. However, specific time period for submission of a copy of annual report to the State Government by the university is not provided in the said sub-section (2).

It is, therefore, considered expedient to amend sub-section (2) of said section 37, to provide for submission of the copy of annual report to the State Government within one year from the conclusion of the academic year.

3. The Bill seeks to achieve the above objectives.

Mumbai,

Dated 31st July 2023.

CHANDRAKANT (DADA) PATIL,

Minister for Higher and Technical Education.